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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 285/2017 With C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

Name of the Company:

Dr. Pranav Shah


V/s.

Shalby Ltd.

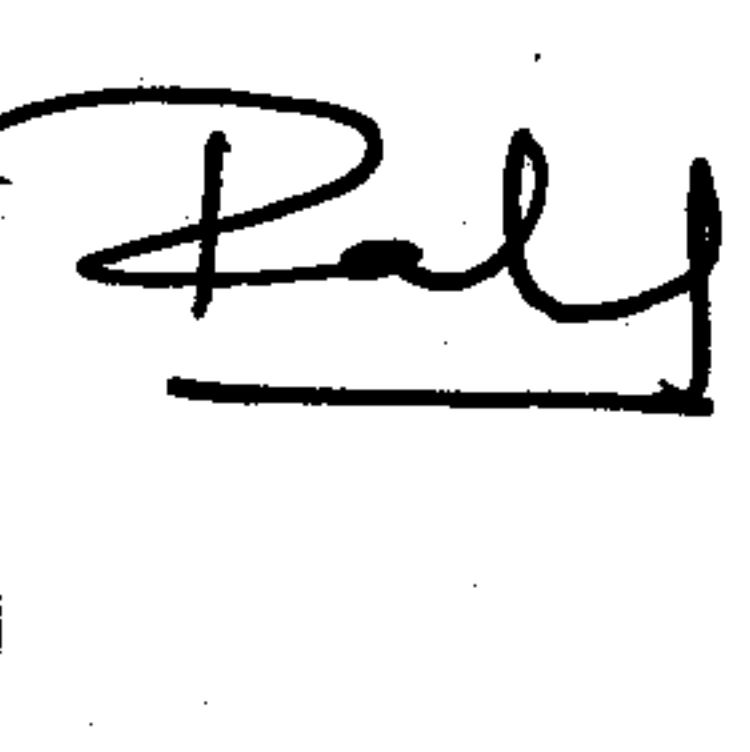
Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	MR. S. N. SOPARKAR, Sr. Adv.		Respondent	
2.	MR. GURSHARAN H. VIRK, Adv.			

Mr. Nandish Chudgar
also Mr. Raheel Patel
i/b. M/s. Nanavati Associates

Adv. } Petitioner } 

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Applicant/ Operational Creditor. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gursharansingh Virk present for Respondent.

Proof of service of date of hearing on Respondent filed.

Learned Advocate Mr. Gursharansingh Virk filed Vakalatnama for Respondent.

Respondent filed IA 285/2017 under section 8 of Arbitration and Conciliation Act, 1996. The original Applicant shall file objections in IA 285/2017 on or before 04.10.2017 after serving copy in advance to the other side.

Original Respondent shall file objections, if any on or before 04.10.2017 without prejudice to his application IA 285/2017 after serving copy in advance to the other side.

List the matter on 04.10.2017 for objections, if any and for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of September, 2017.